

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,  
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs Baljeet Singh Rathi

Case No.179/2019

01.10.2020

**Present :** Ms. Bindu, Ld. PP for CBI.

**Sh. Hitender Kapur, Ld. Counsel for accused Baljeet Singh Rathi.**

The matter has been taken up through video conferencing using CISCO WEBEX hosted by  
Sh. Sudhir Kumar, Reader of this court.

This is a contested matter at the stage of prosecution evidence. In view of the circular  
No. Power/Gaz./RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-  
Special Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.07.2020 of  
Hon'ble High Court of Delhi, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for  
PE on **27.10.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official  
website.

**(Vimal Kumar Yadav)**

**Special Judge (PC Act), CBI-01,**

**Rouse Avenue District Court, New Delhi**

**01.10.2020**